

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH,
COURT-IV

18. C.P.(IB)-1243(MB)/2020

CORAM:

SHRI RAJESH SHARMA
MEMBER (Technical)

SMT. SUCHITRA KANUPARTHI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **03.03.2021**

NAME OF THE PARTIES: Lovable Lingerie Limited

V/s

Future Lifestyle Fashions Limited

SECTION 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

The Court is convened through Video Conference.

1. Ms. Shraddha Swarup, Ld. Counsel for the Petitioner present.
Ms. Nisha Kaba, Ld. Counsel for the Respondent/Corporate present.
2. Counsel for the Petitioner has filed withdrawal memo seeking withdrawal of the Company Petition in view of the settlement arrived between the parties.
3. Accordingly, on the request made by the Petitioner for withdrawal of this Petition, the Petition is dismissed as withdrawn.

Sd/-
RAJESH SHARMA
Member (Technical)
/NP/

Sd/-
SUCHITRA KANUPARTHI
Member (Judicial)